

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 356/MP/2023**

Subject : Petition Under Section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 and Regulation 36 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, seeking clarification on the date upto which interest is applicable for the arrear of tariff payable in six monthly instalments as per the tariff orders of Hon'ble Commission.

Petitioner : KSEBL

Respondent : NTPC

Date of Hearing : **13.3.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Prabhas bajaj, Advocate, KSEBL  
Shri Rishav Rai, Advocate, KSEBL  
Shri Venkatesh, Advocate, NTPC  
Shri Nihal Bhardwaj, Advocate, NTPC  
Shri Ashutosh Srivastava, Advocate, NTPC  
Shri Kartikay Trivedi, Advocate, NTPC  
Shri Rudraksh Bhushan, NTPC  
Shri V.S. Mohanty, NTPC

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner submitted that the present petition had been filed seeking clarification on the date up to which interest is applicable for the arrear of tariff payable in six monthly instalments as per the tariff orders of the Commission. He further submitted that the Respondent's claim for interest on the instalments is contrary to the provisions of Regulation 10(4) of the 2019 Tariff Regulations and, therefore, not admissible.

2. The learned counsel for the Respondent, NTPC while pointing out that the Commission had admitted a similar case, submitted that the Respondent may be granted time to file its reply in the matter.

3. The Commission, after hearing the parties, directed as under:

(a) Admit and issue notice;

(b) The parties shall file the following additional information on or before **24.4.2024**, after serving a copy to the other:



**Petitioner**

- (a) The outcome of the bilateral meeting held with the Respondent (as suggested by SRPC);

**Respondent**

- (i) Reasons for raising one invoice against the Petitioner in variance to the six-monthly equal instalments, as provided under Regulation 10 (7) of the 2019 Tariff Regulations.
- (ii) Relevant regulations under which the interest has been levied from the 2<sup>nd</sup> to 6<sup>th</sup> monthly instalments;
- (iii) Details of levy of interest on six instalments w.r.t. generating station i.e. TSTPS Stage-II and other generating stations and recovery of the same from the concerned beneficiaries.
4. The parties are directed to complete their pleadings in the matter by **8.7.2024**.
5. The petition shall be listed for hearing on **6.8.2024**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

